

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 3608
TO BE ANSWERED ON 21.12.2015**

CONTRACTUAL WORKERS

**†3608.SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:
SHRI KRUPAL BALAJI TUMANE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has issued any guidelines in regard to contractual workers;**
- (b)if so, the details thereof;**
- (c)the extent to which the said guidelines have been implemented by the Ministries/Departments/public sector undertakings;**
- (d)the number and details of violation of the said guidelines along with the details of action taken thereon during each of the last three years, PSU/company-wise; and**
- (e)the steps taken for the stringent implementation of the said guidelines for the protection of the interest of contractual workers in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): No, Madam. The Central Government has not issued any guidelines in regard to Contractual Workers.

(b) to (e): The question does not arise in view of the reply to part (a) of the question.
